

*(Res.)*

Rao, Shri K. Narayana  
 Rao, Shri Muthial  
 Rao, Shri J. Ramapathi  
 Rao, Shri Thirumala  
 Rao, Dr. V. K. R. V.  
 Raut, Shri Bhola  
 Roy, Shri Bishwanath  
 Sadhu Ram, Shri  
 Saigal, Shri A. S.  
 Saleem, Shri M. Yunus  
 Salve, Shri N. K. P.  
 Sankata Prasad, Dr.  
 Savitri Shyam, Shrimati  
 Sayeed, Shri P. M.  
 Sayyad Ali, Shri  
 Sen, Shri Dwaipayana  
 Sethi, Shri P. C.  
 Shambhu Nath, Shri  
 Shankaranand, Shri  
 Sharma, Shri Madhoram  
 Sharma, Shri Naval Kishore  
 Shashi Bhushan, Shri  
 Shastri, Shri Ramanand  
 Shastri, Shri Sheopujan

Sher Singh, Shri  
 Shinde, Shri Annasahib  
 Shiv Chandika Prasad, Shri  
 Shukla, Shri S. N.  
 Shukla, Shri Vidya Charan  
 Snatak, Shri Nar Deo  
 Solanki, Shri P. N.  
 Sonar, Dr. A. G.  
 Sonavane, Shri  
 Sunder Lal, Shri  
 Surendra Pal Singh, Shri  
 Sursingh, Shri  
 Suryanarayana, Shri K.  
 Tiwary, Shri D. N.  
 Tiwary, Shri K. N.  
 Tula Ram, Shri  
 Uikey, Shri M. G.  
 Ulaka, Shri Ramachandra  
 Verma, Shri Balgovind  
 Verma, Shri Prem Chand  
 Virbhadr Singh, Shri  
 Vyas, Shri Ramesh Chandra  
 Yadav, Shri N. P.  
 Yadav, Shri Chandra Jeet

MR DEPUTY-SPEAKER : The result of the division is as follows : Ayes 75; Noes 158.

*The motion was negatived.*

21.51 HRS

#### MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 27th November, 1969, in the Motor Vehicles (Amendment) Bill, 1968 :—

##### *Enacting Formula*

That at page 1, line 1,—  
 for "Ninetycenth" substitute  
 "Twentieth"

##### *Clause 1*

That at page 1, line 4,—  
 for "1968" substitute "1969"

##### *Clause 5*

3. That at page 4, line 11,—  
 for "one year" substitute "six months"

##### *Clause 9*

4. That at page 5, line 10,—  
 for "1968" substitute "1969"
5. That at page 5, lines 18 and 19,—  
 omit "and the fee to be paid in respect thereof"

##### *Clause 13*

6. That at page 6, line 15,—  
 after "agreement" insert "by the parties concerned"

##### *Clause 17*

7. That at page 8,—  
 after line 20, insert—  
 '(n) to any transport vehicle while proceeding empty to any place for purpose of repair.'

*Clause 20*

8. That at page 9, line 29,—  
for "five" substitute "two"

*Clause 23*

9. That at page 10, line 38,—  
after "seasons" insert—  
"and the same is prominently  
marked on the vehicle"

*Clause 29*

10. That at page 13, line 19,—  
for "eight" substitute "sixteen"

*Clause 33*

11. That at page 17, line 27,—  
for "1968" substitute "1969"

*Clause 39*

12. That at page 19, line 39,—  
after "newspaper" insert "in  
regional language"

*Clause 80*

13. That at page 43,—  
(i) omit line 5  
(ii) after line 11, insert—  
"Tamil Nadu.....TN, TM"

*Clause 82*

14. (i) That at page 45,—  
after Serial No. 12, after line 37,  
insert—  
"13. Motor Vehicles (Madras  
Amendment) Act, 1957  
(19 of 1957) .....  
.....The whole."  
(ii) That at pages 45 and 46,—  
Serial Nos. 13 to 34 may be  
renumbered as serial Nos. 14  
to 35."  
(ii) "In accordance with the provi-  
sions of sub-rule (6) of rule 186  
of the Rules of Procedure and  
Conduct of Business in the Rajya  
Sabha, I am directed to return  
herewith the Appropriation (Rail-  
ways) No. 5 Bill, 1969, which  
was passed by the Lok Sabha at  
its sitting held on the 20th  
December 1969, and transmitted  
to the Rajya Sabha for its re-  
commendations and to state that  
this House has no recommenda-  
tions to make to the Lok Sabha  
in regard to the said Bill."

(iii) "In accordance with the provi-  
sions of sub-rule (6) of rule 186  
of the Rules of Procedure and  
Conduct of Business in the Rajya  
Sabha, I am directed to return  
herewith the Appropriation (No.  
5) Bill, 1969, which was passed  
by the Lok Sabha at its sitting  
held on the 20th December,  
1969, and transmitted to the  
Rajya Sabha for its recommenda-  
tions and to state that this House  
has no recommendations to make  
to the Lok Sabha in regard to  
the said Bill."

(iv) "In accordance with the provi-  
sions of sub-rule (6) of rule 186  
of the Rules of Procedure and  
Conduct of Business in the Rajya  
Sabha, I am directed to return  
herewith the Appropriation (No.  
6) Bill, 1969, which was passed  
by the Lok Sabha at its sitting  
held on the 20th December,  
1969, and transmitted to the  
Rajya Sabha for its recommen-  
dations and to state that this  
House has no recommendations  
to make to the Lok Sabha in  
regard to the said Bill."

(v) "In accordance with the provi-  
sions of sub-rule (6) of rule 186  
of the Rules of Procedure and  
Conduct of Business in the Rajya  
Sabha, I am directed to return  
herewith the Manipur Appropria-  
tion Bill, 1969, which was  
passed by the Lok Sabha at its  
sitting held on the 20th Decem-  
ber, 1969, and transmitted to the  
Rajya Sabha for its recommenda-  
tions and to state that this  
House has no recommendations  
to make to the Lok Sabha in  
regard to the said Bill."

(vi) "In accordance with the provi-  
sions of sub-rule (6) of rule 186  
of the Rules of Procedure and  
Conduct of Business, in the  
Rajya Sabha, I am directed to  
return herewith the Bihar Appropria-  
tion Bill, 1969, which was  
passed by the Lok Sabha at its  
sitting held on the 22nd Decem-  
ber, 1969, and transmitted to the

(Res.)

Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (vii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 22nd December, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (viii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th December, 1969, agreed without any amendment to the Punjab Legislative Council (Abolition) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 19th November, 1969."

21-49 hrs.

DISCUSSION RE : PRICES OF  
GROUNDNUT

SHRI CHENGALRAYA NAIDU  
(Chittoor) : Sir, I am raising this discussion under rule 193.

Last year, exactly about 13 months back, I raised a discussion like this and I also brought to the notice of the Government the plight of the groundnut growers and also of the other oilseeds growers. Though 13 months back, the Government had promised to appoint a committee under the chairmanship of the Secretary of the Department of Agriculture to go into the matter, and do justice to the ground-nut growers of this country. So far the Government has not made any efforts or taken any steps to help the growers or to assure ground-nut production in the country.

श्री प० ला० बाळूयाल (गंगानगर) :  
उपाध्यक्ष महोदय, कोरम नहीं है ।

MR. DEPUTY-SPEAKER : The bell is being rung.

The bell has stopped ringing and there is no quorum.

The House stands adjourned *sine die*.  
21.54 hrs.

*The Lok Sabha then adjourned sine die.*